GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOKSABHA UNSTARRED QUESTION NO. 1364 ANSWERED ON 09TH FEBRUARY, 2017

COMPENSATION FOR THE LAND ACQUISITION

1364. SHRI P. KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the norms laid down by the Government for the payment of compensation for the land acquired to widen the existing highways;
- (b) whether the Government proposes to pay higher compensation to such land owners who have not accepted the compensation though their land was acquired for the construction and widening of National Highways;
- (c) if so, the details and status thereof;
- (d) whether the Government has issued instructions to all the agencies to pay higher compensation and the set facilities to the land owners; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (e) Instructions have been issued by the Ministry of Road Transport and Highways to all the agencies implementing the National Highways (NHs) Projects that the amount of compensation for acquisition of land for NHs projects is determined in consonance with the First Schedule to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, with effect from 01.01.2015. As per section 3G(5) of the National Highways Act, 1956, if the amount determined by the competent authority is not acceptable to either of the parties, the amount shall, on an application by either of the parties, be determined by the arbitrator to be appointed by the Central Government.
